

(03)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 293/95

Transfer Application No:

DATE OF DECISION: 20.3.1995

Shri Ibrahim M.Shaikh Petitioner

None for the applicant Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

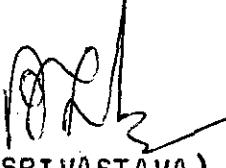
Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member (A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?


(P.P.SRIVASTAVA)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA.NO. 293/95

Shri Ibrahim M.Ghaikh

... Applicant

v/s.

Union of India & Anr.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Appearance

None for the Applicant

Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 20.3.1995

(PER: M.S.Deshpande, Vice Chairman)

An order of removal was passed by the Disciplinary Authority on 17.6.1994 and an appeal was preferred, that appeal has not yet been decided but the Appellate Authority has placed the applicant under suspension. The grievance of the applicant is that he has not been paid subsistence allowance and he is sought to be evicted from the quarters.

2. The only direction we need make at this stage is that the appellate authority shall decide the applicant's appeal within four months from the communication of this order and shall also consider the question of paying subsistence allowance to the applicant while deciding the appeal. The applicant shall not be evicted from the quarters until one month after the appellate authority decides the appeal subject to the applicant paying normal rent. With these directions the OA. is disposed of. Liberty to the applicant to approach the Tribunal if he feels aggrieved after the appellate authority decides the appeal. Dasti.

(P.P.SRIVASTAVA)

MEMBER (A)

mrj.

(M.S.DESHPANDE)

VICE CHAIRMAN